



KARNATAKA LOKAYUKTA

No.UPLOK-2/DE/291/2017/ARE-14

Multi-storeyed Building,  
Dr.B.R. AmbedkarVeedhi,  
Bengaluru, dt.7.12.2019.

**RECOMMENDATION**

Sub: Departmental inquiry against (1) Sri.Hanumegowda, the then Special Tahasildar Bynduru, Kundapura Taluk, Udupi District( Retd.) and (2) Sri. Subramanya, Survey Supervisor, Survey Settlement and Land Records Section, Office of the Special Tahasildar, Bynduru, Kundapura Taluk Udupi District –reg.

Ref: 1. Government Order No. ಆರ್.ಡಿ 203 ಐಡಿಇ 2016,  
Bangalore, dated 2.2.2017.

2. Nomination Order No. Lok/INQ/14-A/330/  
2014, Bangalore, dated 31.5.2014.

3. Enquiry Report dated 5.12.2019 of Additional  
Registrar of Enquiries-14, Karnataka  
Lokayukta, Bangalore.

The Government by its order dated 2.2.2017, initiated disciplinary proceedings against (1) Sri.Hanumegowda, the then Special Tahasildar, Bynduru, Kundapura Taluk, Udupi District( Retd.) and (2) Sri. Subramanya, Survey Supervisor, Survey Settlement and Land Records Section, Office of the Special Tahasildar, Bynduru, Kundapura Taluk Udupi District [hereinafter referred to as the Delinquent Government Officials, for short 'DGOs



1 and 2] and entrusted the departmental inquiry to this Institution.

2. This Institution, by Nomination Order No: UPLOK-2/DE/291/2017 dated 21.2.2017, nominated the Additional Registrar of Enquiries-1, Karnataka Lokayukta, Bengaluru as the Inquiry Officer to frame charges and to conduct the departmental inquiry against the DGOs for the alleged charge of misconduct, said to have been committed by them. Subsequently by order No: Uplok-1 & 2/DE/Transfers/2018 dated 6.8.2018 Additional Registrar of Enquiries-14, Karnataka Lokayukta, Bengaluru, was re-nominated to continue the said enquiry.

3. The DGOs- (1) Sri.Hanumegowda, the then Special Tahasildar, Bynduru, Kundapura Taluk, Udipi District(Retd.) and (2) Sri. Subramanya, Survey Supervisor, Survey Settlement and Land Records Section, Office of the Special Tahasildar, Bynduru, Kundapura Taluk Udipi District were tried for the following charges:-

“(i) ಬೈಂದೂರು ಗ್ರಾಮದ ಸ.ನಂ.362 ರಲ್ಲಿ ಭೂಮಾಪಕರಾದ ಶ್ರೀ.ರವಿ ರೈ ದವರು ಅಕ್ರಮ ಸಕ್ರಮ ಮಾಡಿಕೊಟ್ಟಿರುವ ಬಗ್ಗೆ ಹಾಗೂ ಸ.ನಂ.354/5, 6 ಮತ್ತು 9ರ ಹಿಡುವಳಿದಾರರು ಸರ್ಕಾರಿ ಸ್ಥಳದಲ್ಲಿರುವ ಖಾಸಗಿ ರಸ್ತೆಯನ್ನು ಅತಿಕ್ರಮಣ ಮಾಡಿಕೊಂಡಿರುವ ಮತ್ತು ಸ.ನಂ.362/11ರ ಖಾಸಗಿ ರಸ್ತೆಯನ್ನು ಗುರುತಿಸಿಕೊಂಡಿರುವ ಬಗ್ಗೆ ಜಿಲ್ಲಾಧಿಕಾರಿಗಳ ತಾಂತ್ರಿಕ ಸಹಾಯಕ ಹಾಗೂ ಪದವಿಮಿಶ್ರ ಭೂ ದಾಖಲೆಗಳ ಉಪನಿರ್ದೇಶಕರು ಕಾನೂನು ರೀತಿ ಕ್ರಮ ಕೈಗೊಂಡು ವರದಿ



ಸಲ್ಲಿಸಲು ಸೂಚಿಸಿದ್ದರೂ ಸಹ 1 ಮತ್ತು 2ನೇ ಅ.ಸ.ನೌಕರರಾದ ನೀವು ಯಾವುದೇ ಕ್ರಮ ಕೈಗೊಳ್ಳದೇ ಕರ್ತವ್ಯಲೋಪ ಎಸಗಿರುತ್ತೀರಿ.

(ii) ಅದೇ ರೀತಿ ಅಪರ ಜಿಲ್ಲಾಧಿಕಾರಿ, ಉಡುಪಿ ರವರು ದಿ:6-11-2014ರ ಪತ್ರದಲ್ಲಿ ಸ.ನಂ 82 ರಲ್ಲಿನ 16.60 ಎಕರೆ ಸರ್ಕಾರಿ ಪರೋಂಬೋಕಿನ ಎಲ್ಲಾ ಸ್ಥಳಗಳನ್ನು ಅತಿಕ್ರಮಣ ಮಾಡಿ ಕೃಷಿ ಬೆಳೆಗೆ ತೊಂದರೆ ಮಾಡಿರುವ ಬಗ್ಗೆ ನಿಯಮಾನುಸಾರ ಕ್ರಮ ಕೈಗೊಂಡು ಮನವಿದಾರರಿಗೆ ಮಾಹಿತಿ ನೀಡುವಂತೆ ಮತ್ತು ಜಿಲ್ಲಾಧಿಕಾರಿಗಳ ಕಚೇರಿಗೆ ವರದಿ ನೀಡಲಾಗಿದ್ದರೂ ಸಹ 1 ಮತ್ತು 2ನೇ ಅ.ಸ.ನೌಕರರಾದ ನೀವು ಯಾವುದೇ ಕ್ರಮ ಕೈಗೊಳ್ಳದೇ ಕರ್ತವ್ಯಲೋಪ ಎಸಗಿ, ನಿಮ್ಮ ಕರ್ತವ್ಯ ಪಾಲನೆಯಲ್ಲಿ ಸಂಪೂರ್ಣ ಪ್ರಾಮಾಣಿಕತೆ ಹಾಗೂ ಕರ್ತವ್ಯ ನಿಷ್ಠೆಯನ್ನು ಪಾಲಿಸದೆ ಮತ್ತು ಸರ್ಕಾರಿ ನೌಕರರಿಗೆ ಉಚಿತವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ಸರ್ಕಾರದ ದುರ್ನಡತೆ/ದುವರ್ತನೆಯಿಂದ ವರ್ತಿಸಿ, ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವಾ ನಿಯಮಗಳು (ನಡತೆ) 1966, ನಿಯಮ 3(1) (i) ರಿಂದ (iii) ರಡಿಯಲ್ಲಿ ಉಗ್ರವಾದ ದುರ್ನಡತೆ ಎಸಗಿದ್ದು, ನಿಮ್ಮ ಮೇಲೆ ದುರ್ನಡತೆ/ದುವರ್ತನೆಯನ್ನು ಮಾಡಲಾಗಿದೆ”

4. The Inquiry Officer, on proper appreciation of oral and documentary evidence has held that, the Disciplinary Authority has 'proved' the charge leveled against the DGOs (1) Sri.Hanumegowda, the then Special Tahasildar, Bynduru, Kundapura Taluk, Udupi District( Retd.) and (2) Sri. Subramanya, Survey Supervisor, Survey Settlement and Land Records Section, Office of the Special Tahasildar, Bynduru, Kundapura Taluk Udupi District.

5. On reconsideration of report of Enquiry Officer and all other documents on record, I do not find any reason to interfere with the findings recorded by the Inquiry Officer. Therefore, it is hereby recommended to the Government to accept the report of Inquiry Officer.

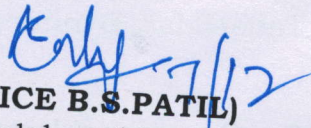


6. As per the First Oral Statement of DGOs furnished by the Inquiry Officer, DGO No. 1 Sri. Hanumegowda, is retired from service on 28.2.2015 and DGO No.2 Sri. Subramanya, is due for retirement on 31.7.2035.

7. Having regard to the nature of charge 'proved' against DGOs - (1) Sri.Hanume-gowda, the then Special Tahasildar, Bynduru, Kundapura Taluk, Udipi District( Retd.) and (2) Sri. Subramanya, Survey Supervisor, Survey Settlement and Land Records Section, Office of the Special Tahasildar, Bynduru, Kundapura Taluk Udipi District and on consideration of the totality of circumstances:-

- i. "it is hereby recommended to the Government to impose penalty of withholding 5% of pension payable to DGO-1, Sri. Hanumegowda, the then Tahshildar, for a period of five years".
- ii. "it is hereby recommended to the Government to impose penalty of withholding two annual increment payable to DGO-2, Sri. Subramanya, Survey Supervisor with cumulative effect".

8. Action taken in the matter shall be intimated to this Authority.  
Connected records are enclosed herewith.

  
(JUSTICE B.S.PATIL)  
Upalokayukta-2,  
State of Karnataka,  
Bengaluru.



**KARNATAKA LOKAYUKTA**

No.UPLOK-2/DE/291/2017/ARE-14

Multi Storied Building,  
Dr.B.R. Ambedkar Road,  
Bangalore-560 001,  
Dated:05/12/2019.**ENQUIRY REPORT****Present :** Smt. **K.Bhagya**, Additional  
Registrar of Enquiries-14  
Karnataka Lokayukta  
Bangalore.**Sub:** Departmental Enquiry against DGO-1 Sri  
**Hanumegowda**, the then Special Tahasildar,  
Bynduru, Kundapura Taluk, Udupi District,  
(Retired), and DGO-2 Sri. **Subramanya**, Survey  
Supervisor, Survey Settlement and Land Records  
Section, Office of the Special Tahasildar,  
Bynduru, Kundapura Taluk, Udupi District – Reg.

- Ref:**
1. Report u/s 12(3) of the K.L Act, 1984 in
- 
- Compt/Uplok/MYS/7952/2015/PP,
- 
- Dated 18.10.2016.
- 
2. Government Order No. RD 203 ADE
- 
- 2016, Bengaluru Dated 02.02.2017.
- 
3. Nomination Order No:UPLOK-2/DE/291/
- 
- 2017, dated: 21.02.2017 of Hon'ble
- 
- Upalokayukta-2, Bangalore.
- 
4. Note No:Uplok-2/DE/2017Bengaluru,
- 
- dated 04.07.2017.
- 
5. Note No.Uplok1-& 2/DE/Transfers/
- 
- 2018 Bengaluru, Dated : 6.8.2018.

\* \* \* \*

The complainant by name Sri. **Vittal S. Shetty** S/o Shankar  
Shetty, Na Katte house, Byndur, Yadthare village, Kundapura  
Taluk, Udupi District has filed the complaint against DGO-1 Sri.



**Hanumegowda**, the then Special Tahasildar, Bynduru, Kundapura Taluk, Udupi District, (Retired), and DGO-2 Sri **Subramanya**, Survey Supervisor, Survey Settlement and Land Records Section, Office of the Special Tahasildar, Bynduru, Kundapura Taluk, Udupi District alleging misconduct and dereliction of duty.

2. After completion of the investigation, a report was sent to the Government u/s. 12(3) of the Karnataka Lokayukta Act as per reference No.1. In pursuance of the report the Government of Karnataka was pleased to issue the G.O. Dated:02.02.2017 authorizing Hon'ble Upalokayukta-2 to hold enquiry as per reference No.2. In pursuance of the G.O., the Nomination was issued by the Hon'ble Upalokayukta-2 on 21.02.2017 authorizing ARE-1 to hold enquiry and to report as per reference No. 3 and this file is transferred from ARE-1 to ARE-7 and subsequently from ARE-7 to ARE-14 as per reference No. 4 and 5.

3. On the basis of the Nomination, the Articles of Charge against the **DGOs-1 and 2**, framed by the then Additional Registrar of Enquiries-7 which includes Articles of Charge at Annexure-I and Statement of Imputation of Misconduct at Annexure No. II are as follows:-

### **ANNEXURE-I**

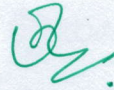
#### **CHARGE:**

(i) ಬೈಂದೂರು ಗ್ರಾಮದ ಸ.ನಂ.362 ರಲ್ಲಿ ಭೂಮಾಪಕರಾದ ಶ್ರೀ.ರವಿ ರೈ ರವರು ಅಕ್ರಮ ಸಕ್ರಮ ಮಾಡಿಕೊಟ್ಟಿರುವ ಬಗ್ಗೆ ಹಾಗೂ



ಸ.ನಂ.364/5, 6 ಮತ್ತು 9ರ ಹಿಡುವಳಿದಾರರು ಸರ್ಕಾರಿ ಸ್ಥಳದಲ್ಲಿರುವ ಖಾಸಗಿ ರಸ್ತೆಯನ್ನು ಅತಿಕ್ರಮಣ ಮಾಡಿಕೊಂಡಿರುವ ಮತ್ತು ಸ.ನಂ.362/11ರ ಖಾಸಗಿ ರಸ್ತೆಯನ್ನು ಗುರುತಿಸಿಕೊಂಡಿರುವ ಬಗ್ಗೆ ಜಿಲ್ಲಾಧಿಕಾರಿಗಳ ತಾಂತ್ರಿಕ ಸಹಾಯಕ ಹಾಗೂ ಪದನಿಮಿತ್ತ ಭೂ ದಾಖಲೆಗಳ ಉಪನಿರ್ದೇಶಕರು ಕಾನೂನು ರೀತಿ ಕ್ರಮ ಕೈಗೊಂಡು ವರದಿ ಸಲ್ಲಿಸಲು ಸೂಚಿಸಿದ್ದರೂ ಸಹ 1 ಮತ್ತು 2ನೇ ಆ.ಸ.ನೌಕರರಾದ ನೀವು ಯಾವುದೇ ಕ್ರಮ ಕೈಗೊಳ್ಳದೇ ಕರ್ತವ್ಯಲೋಪ ಎಸಗಿರುತ್ತೀರಿ.

(ii) ಅದೇ ರೀತಿ ಅಪರ ಜಿಲ್ಲಾಧಿಕಾರಿ, ಉಡುಪಿ ರವರು ದಿ:6-11-2014ರ ಪತ್ರದಲ್ಲಿ ಸ.ನಂ.82 ರಲ್ಲಿನ 16.60 ಎಕರೆ ಸರ್ಕಾರಿ ಪರೊಂಬೋಕಿನ ಎಲ್ಲಾ ಸ್ಥಳಗಳನ್ನು ಅತಿಕ್ರಮಣ ಮಾಡಿ ಕೃಷಿ ಬೆಳೆಗೆ ತೊಂದರೆ ಮಾಡಿರುವ ಬಗ್ಗೆ ನಿಯಮಾನುಸಾರ ಕ್ರಮ ಕೈಗೊಂಡು ಮನವಿದಾರರಿಗೆ ಮಾಹಿತಿ ನೀಡುವಂತೆ ಮತ್ತು ಜಿಲ್ಲಾಧಿಕಾರಿಗಳ ಕಚೇರಿಗೆ ವರದಿ ನೀಡಲಾಗಿದ್ದರೂ ಸಹ 1 ಮತ್ತು 2ನೇ ಆ.ಸ.ನೌಕರರಾದ ನೀವು ಯಾವುದೇ ಕ್ರಮ ಕೈಗೊಳ್ಳದೇ ಕರ್ತವ್ಯಲೋಪ ಎಸಗಿ, ನಿಮ್ಮ ಕರ್ತವ್ಯ ಪಾಲನೆಯಲ್ಲಿ ಸಂಪೂರ್ಣ ಪ್ರಾಮಾಣಿಕತೆ ಹಾಗೂ ಕರ್ತವ್ಯ ನಿಷ್ಠೆಯನ್ನು ಪಾಲಿಸದೆ ಮತ್ತು ಸರ್ಕಾರಿ ನೌಕರರಿಗೆ ಉಚಿತವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡು ದುರ್ನಡತೆ/ದುವರ್ತನೆಯಿಂದ ವರ್ತಿಸಿ, ಕರ್ನಾಟಕ ನಾಗರಿಕ ಸೇವಾ ನಿಯಮಗಳು (ನಡತೆ) 1966, ನಿಯಮ 3(1)(ii) ಮತ್ತು (iii) ರಡಿಯಲ್ಲಿ ಉಗ್ರವಾದ ದುರ್ನಡತೆ ಎಸಗಿದ್ದು, ನಿಮ್ಮ ಮೇಲೆ ದೋಷಾರೋಪಣೆಯನ್ನು ಮಾಡಲಾಗಿದೆ.





**ANNEXURE-II****STATEMENT OF IMPUTATION OF MISCONDUCT**

(iii) ಶ್ರೀ. ವಿರಲ್ ಎಸ್. ಶೆಟ್ಟಿ ಬಿನ್ ಶಂಕರ ಶೆಟ್ಟಿ, ನಾಕಟ್ಟಿ ಹೌಸ್, ಬೈಂದೂರು, ಯಡ್ತರೆ ಗ್ರಾಮ, ಕುಂದಾಪುರ ತಾಲ್ಲೂಕು, ಉಡುಪಿ ಜಿಲ್ಲೆ (ಇನ್ನು ಮುಂದೆ 'ದೂರುದಾರರು' ಎಂದು ಕರೆಯಲ್ಪಡುತ್ತಾರೆ) ರವರು  
 1) ಶ್ರೀ.ಹನುಮೇಗೌಡ - ಹಿಂದಿನ ವಿಶೇಷ ತಹಶೀಲ್ದಾರ್, ಬೈಂದೂರು, ಕುಂದಾಪುರ ತಾಲ್ಲೂಕು, ಉಡುಪಿ ಜಿಲ್ಲೆ ಹಾಲಿ ನಿವೃತ್ತ ತಹಶೀಲ್ದಾರ್ ಮತ್ತು  
 2) ಶ್ರೀ.ಸುಬ್ರಮಣ್ಯ-ಸರ್ವೇ ಸೂಪರ್‌ವೈಸರ್, ಭೂಮಾಪನ ಮತ್ತು ಭೂದಾಖಲೆಗಳ ಶಾಖೆ, ವಿಶೇಷ ತಹಶೀಲ್ದಾರರವರ ಕಛೇರಿ, ಬೈಂದೂರು, ಉಡುಪಿ ಜಿಲ್ಲೆ ರವರುಗಳ ವಿರುದ್ಧ ನೀಡಿದ ದೂರಿನನ್ವಯ ಪ್ರಕರಣವನ್ನು ದಾಖಲಿಸಿಕೊಂಡು ತನಿಖೆಯನ್ನು ಕೈಗೊಳ್ಳಲಾಗಿತ್ತು.

(iv) ಪ್ರಕರಣದ ಸಂಕ್ಷಿಪ್ತ ಸಾರಾಂಶ:- ದೂರುದಾರರು ತಮ್ಮ ದೂರಿನಲ್ಲಿ ಈ ಹಿಂದೆ ಸರ್ವೇಯರ್ ಆಗಿದ್ದ ಶ್ರೀ.ರವಿ ರೈ ಇವರ ವಿರುದ್ಧ ಸರ್ಕಾರಿ ಪೋರಂಬೋಕು ಭೂಮಿಯನ್ನು ಹೆಚ್ಚುವರಿಯಾಗಿ ಅಳತೆ ಮಾಡಿ ಖಾಸಗಿಯವರಿಗೆ ಕೊಟ್ಟ ಬಗ್ಗೆ ಮೇಲಾಧಿಕಾರಿಗಳಿಗೆ ದೂರು ಸಲ್ಲಿಸಿದ್ದು ಇತ್ಯರ್ಥ ಆಗದೇ ಇದ್ದರಿಂದ ಈ ವಿಷಯದ ಬಗ್ಗೆ ಮಾನ್ಯ ಲೋಕಾಯುಕ್ತರವರಲ್ಲಿ ಸಲ್ಲಿಸಿದ್ದ ದೂರು ಸಂಖ್ಯೆ:ಎಂವೈಎಸ್-2841/2014 ಇತ್ಯರ್ಥಕ್ಕೆ ಬಾಕಿ ಇರುತ್ತದೆ. ಉಡುಪಿ ಜಿಲ್ಲಾಧಿಕಾರಿ, ಎಸಿ ಹಾಗೂ ಡಿಡಿಎಲ್‌ಆರ್ ಗಳನ್ನು ವಿಚಾರಿಸಲಾಗಿ ದೂರಿನ ಇತ್ಯರ್ಥಕ್ಕಾಗಿ ವಿಶೇಷ ತಹಶೀಲ್ದಾರ್, ಬೈಂದೂರು ಇವರ ಕಛೇರಿಗೆ ಕಡತವನ್ನು ಕಳುಹಿಸಿರುವುದಾಗಿ ತಿಳಿಸಿರುತ್ತಾರೆ. 1ನೇ ಆ.ಸ.ನೌ.ರರನ್ನು ವಿಚಾರಿಸಿದಾಗ ತನಗೆ ಸಂಬಂಧಿಸಿದಲ್ಲವೆಂದು ಮತ್ತು ಸರ್ವೇ



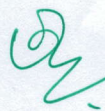
ಸೂಪರ್‌ವೈಸರ್ ಆದ 2ನೇ ಆ.ಸ.ನೌ.ರರಿಗೆ ಸಂಬಂಧಿಸಿದ್ದು ಎಂದು ಹೇಳಿ ಅವರನ್ನು ಕರೆಯಿಸಿ ಪೋರಂಬೋಕು ಭೂಮಿಯನ್ನು ಅಳತೆ ಮಾಡಲು ಮೌಖಿಕವಾಗಿ ತಿಳಿಸಿರುತ್ತಾರೆ. 2ನೇ ಆ.ಸ.ನೌ.ರರನ್ನು ಈ ಬಗ್ಗೆ ಕೇಳಲಾಗಿ ತನ್ನ ಬಳಿ ಭೂಮಿ ಅಳೆಯಲು ಜನ ಇಲ್ಲವೆಂದು ಮತ್ತು ಮಾನ್ಯ ಲೋಕಾಯುಕ್ತದಲ್ಲಿ ಶ್ರೀ.ರವಿ ರೈ ರವರ ವಿರುದ್ಧ ದಾಖಲಾದ ಪ್ರಕರಣವನ್ನು ಹಿಂಪಡೆಯುವಂತೆ ತಿಳಿಸಿರುತ್ತಾರೆ. ಈ ವ್ಯಕ್ತಿಗಳೆಲ್ಲರೂ ಅವ್ಯವಹಾರದಲ್ಲಿ ತೊಡಗಿರುತ್ತಾರೆ ಹಾಗೂ ಹಣದ ಆಮಿಷದಿಂದ 2ನೇ ಆ.ಸ.ನೌ.ರರು ಕಛೇರಿಗೆ ಸರಿಯಾಗಿ ಹಾಜರಾಗದೆ ಊರಿನ ಜನರ ಕೆಲಸ ಮಾಡಿಕೊಡದೆ ತೊಂದರೆ ಕೊಡುತ್ತಿದ್ದಾರೆ. ಅದೇ ಕಾರಣ ಆ.ಸ.ನೌ.ರರ ವಿರುದ್ಧ ಕ್ರಮ ಜರುಗಿಸಬೇಕೆಂದು ಕೋರಿರುತ್ತಾರೆ.

(v) 1ನೇ ಆ.ಸ.ನೌಕರರಾದ ನೀವು ನಿಮ್ಮ ಆಕ್ಷೇಪಣೆಯಲ್ಲಿ ದೂರುದಾರರು ತಿಳಿಸಿರುವ ಎಂವೈಎಸ್-2841/2014ರ ಪ್ರಕರಣ ತಾನು ಬೈಂದೂರು ವಿಶೇಷ ತಹಶೀಲ್ದಾರ್‌ರಾಗಿ ಅಧಿಕಾರ ವಹಿಸಿಕೊಂಡ ದಿ:08/09/2014ಕ್ಕೆ ಪೂರ್ವದಲ್ಲೇ ಸಲ್ಲಿಸಿದ ದೂರಾಗಿರುತ್ತದೆ. ಸದರಿ ದೂರಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ವಿಚಾರಣೆಗೆ ದೂರುದಾರರು ಗೈರುಹಾಜರಾಗಿದ್ದು ಮತ್ತು ಸದರಿ ಪ್ರಕರಣದ ಆರೋಪಿತ ನೌಕರರನ್ನು ರಾಷ್ಟ್ರೀಯ ಹೆದ್ದಾರಿಯ ಭೂ ಸ್ವಾಧೀನತೆಗೆ ನಿಯೋಜಿಸಿದ್ದರಿಂದ ಹಾಗೂ ಕಛೇರಿಯ ತುರ್ತು ಕೆಲಸದ ಒತ್ತಡದಿಂದ ತಾನು ದಿ:28/08/2015ರಂದು ನಿವೃತ್ತಿಯಾಗಿದ್ದು, ಆ ದಿನಾಂಕದೊಳಗೆ ವಿಚಾರಣೆ ಮುಕ್ತಾಯಗೊಳಿಸಲು ಸಾಧ್ಯವಾಗಿರುವುದಿಲ್ಲ. ದೂರುದಾರರು ಆ.ಸ.ನೌ.ರರನ್ನು ಈ ಬಗ್ಗೆ ಮೌಖಿಕವಾಗಿ ವಿಚಾರಿಸಿದಾಗ, ಶ್ರೀ.ರವಿ ರೈ ರವರ ಮೇಲಿನ ದೂರು ಅರ್ಜಿ ವಿಚಾರಣೆ ವಿಳಂಬಕ್ಕೆ ಕಾರಣವೇನೆಂಬ ಬಗ್ಗೆ ವಿವರವಾಗಿ ತಿಳಿಸಿರುವುದಾಗಿ ಹಾಗೂ ಮೋಜಣಿ



ಮೇಲ್ವಿಚಾರಕರಾದ ಶ್ರೀ.ಸುಬ್ರಹ್ಮಣ್ಯ ರವನ್ನು ಕರೆದು ದೂರುದಾರರ ಸಮಸ್ಯೆಯನ್ನು ಆದ್ಯತೆ ಮೇಲೆ ಕೈಗೊಂಡು ಅಳತೆ ಕಾರ್ಯ ಮುಗಿಸಿಕೊಡಬೇಕೆಂದು ತಾನು ತಿಳಿಸಿರುವುದಾಗಿ ಹಾಗೂ ದೂರುದಾರರು ತನ್ನನ್ನು ಭೇಟಿಯಾಗದ ಕಾರಣ ಅವರ ಕಾರ್ಯ ಮುಗಿದಿರುತ್ತದೆ ಎಂದು ಭಾವಿಸಿರುವುದಾಗಿ ಆಕ್ಷೇಪಣೆ ಸಲ್ಲಿಸಿದ್ದೀರಿ. ದೂರುದಾರರು ತಿಳಿಸಿರುವಂತೆ ಶ್ರೀ.ಸುಬ್ರಹ್ಮಣ್ಯ ರವರು ಕಛೇರಿಗೆ ಗೈರು ಹಾಜರಾಗುತ್ತಿರಲಿಲ್ಲ ಅವರು ಪ್ರತಿದಿನವು ಕಛೇರಿಗೆ ಹಾಜರಾಗಿ ಕೆಲಸದ ನಿಮಿತ್ತ ಹೊರಗೆ ಹೋಗುತ್ತಿದ್ದರು. ಜನರ ಅನಿವಾರ್ಯತೆಯಿಂದ ರೂ.5,000/- ರಿಂದ 10,000/- ನೀಡಿ ಅವರನ್ನು ವಾಹನದಲ್ಲಿ ಕರೆದುಕೊಂಡು ಹೋಗುತ್ತಿದ್ದ ವಿಚಾರ ತನಗೆ ತಿಳಿದಿರಲಿಲ್ಲ ಹಾಗೂ ಈ ಬಗ್ಗೆ ಯಾರೂ ತನಗೆ ಮೌಖಿಕವಾಗಿ ಅಥವಾ ಲಿಖಿತವಾಗಿ ದೂರು ನೀಡಿರುವುದಿಲ್ಲ ಎಂದು ಆಕ್ಷೇಪಣೆ ಸಲ್ಲಿಸಿದ್ದೀರಿ. ನಿವೃತ್ತಿ ಹೊಂದುವ ಪೂರ್ವದಲ್ಲಿ ಮೊದಲ 6 ತಿಂಗಳಿಗೂ ಕಡಿಮೆ ಅವಧಿಯ ಸೇವೆ ಬಾಕಿ ಇರುವಾಗ ಮಾನ್ಯ ಸರ್ಕಾರ ಬಡ್ಡಿ ನೀಡಿ ಬೈಂದೂರು ವಿಶೇಷ ತಹಶೀಲ್ದಾರ್ ಆಗಿ ನೇಮಿಸಿರುವುದಾಗಿ ಹಾಗೂ ಅಲ್ಪಾವಧಿಯ ಸೇವೆಯಲ್ಲಿ (5 ತಿಂಗಳು 20 ದಿವಸ ಸೇವಾ ಅವಧಿಯಲ್ಲಿ) ತುಂಬ ನಿಷ್ಠೆಯಿಂದ ಕರ್ತವ್ಯ ನಿರ್ವಹಿಸಿರುವುದಾಗಿ ಹಾಗೂ ಗೌರವದಿಂದ ನಿವೃತ್ತಿಹೊಂದಿರುವುದಾಗಿ ತಿಳಿಸಿರುತ್ತೀರಿ.

(vi) 2ನೇ ಆ.ಸ.ನೌ.ರರಾದ ನೀವು ನಿಮ್ಮ ಆಕ್ಷೇಪಣೆಯಲ್ಲಿ ಪರ್ಯಾವೇಕ್ಷಕನಾಗಿ ವಿಶೇಷ ತಹಶೀಲ್ದಾರ್ ಕಛೇರಿ, ಬೈಂದೂರಿನಲ್ಲಿ ಕರ್ತವ್ಯ ನಿರ್ವಹಿಸಿದ್ದು ಮೂಲ ಕಛೇರಿ ಕುಂದಾಪುರ ತಾಲ್ಲೂಕು ಕಛೇರಿಯಲ್ಲಿ ಭೂಮಾಪಕನಾಗಿ ಕರ್ತವ್ಯ ನಿರ್ವಹಿಸಿ ಬೈಂದೂರು ವಿಶೇಷ ತಹಶೀಲ್ದಾರ್ ಕಛೇರಿಯಲ್ಲಿ ಪರ್ಯಾವೇಕ್ಷಕನಾಗಿ ಕರ್ತವ್ಯ





ನಿರ್ವಹಿಸುತ್ತಿರುವ ಸಂದರ್ಭದಲ್ಲಿ ಶ್ರೀ.ವಿಠಲ್ ಶೆಟ್ಟಿ ಇವರು ಶ್ರೀ.ರವಿ ರೈ ಭೂಮಾಪಕರ ಬಗ್ಗೆ ಯಾವುದೇ ದೂರು ಅರ್ಜಿ ನೀಡಿರುವುದಿಲ್ಲ ಹಾಗೂ ಶ್ರೀ.ರವಿ ರೈ ಭೂಮಾಪಕರ ಬಗ್ಗೆ ಭ್ರಷ್ಟಾಚಾರ ವಿಷಯದ ಬಗ್ಗೆ ಮೇಲಾಧಿಕಾರಿಗಳಿಂದ ಆದೇಶ ಬಂದಿರುವುದಿಲ್ಲ ಮತ್ತು ಶ್ರೀ.ವಿಠಲ್ ಶೆಟ್ಟಿಯವರು ದೂರಿನಲ್ಲಿ ತಿಳಿಸಿರುವ ಎಲ್ಲಾ ಅಂಶಗಳು ಸತ್ಯಕ್ಕೆ ದೂರವಾದ ವಿಷಯಗಳಾಗಿರುತ್ತದೆ ಎಂದು ತಿಳಿಸಿರುತ್ತೀರಿ.

(vii) ದೂರುದಾರರು ತಮ್ಮ ಪ್ರತ್ಯುತ್ತರ ಸಲ್ಲಿಸಿ ತಹಶೀಲ್ದಾರ್‌ರವರಾದ ಶ್ರೀಮತಿ.ಗಾಯತ್ರಿ ಎಂ. ನಾಯ್ಕ ರವರು ತಮ್ಮ ಪ್ರಕರಣವನ್ನು ಪರಿಶೀಲಿಸಲು ಆದೇಶಿಸಿ ಎರಡು ಬಾರಿ ವಿಚಾರಣೆಗೆ ನೋಟೀಸ್ ನೀಡಿದ್ದರೂ ವಿಚಾರಣೆ ಆಗಿಲ್ಲ 1ನೇ ಆ.ಸ.ನೌ.ರರು ನಿವೃತ್ತಿ ಹೊಂದುವ ಸಮಯದಲ್ಲಿ ಸರ್ವೆ ಸೂಪರ್‌ವೈಸರ್ ಆದ ಶ್ರೀ.ಸುಬ್ರಹ್ಮಣ್ಯ ಇವರ ಜೊತೆಗೆ ಸೇರಿ ವ್ಯವಹಾರ ಮಾಡಿರುತ್ತಾರೆ. ಜಿಲ್ಲಾಧಿಕಾರಿಗಳು ಮತ್ತು ಸಹಾಯಕ ಕಮೀಷನರ್ ರವರು ಪ್ರಕರಣದ ಪರಿಶೀಲನೆ ನಡೆಸಲು ತಿಳಿಸಿ ಪತ್ರ ಬರೆದಿದ್ದರೂ ಸಹ ಪರಿಶೀಲನೆ ನಡೆಸಿರುವುದಿಲ್ಲ. ಶ್ರೀ.ಸುಬ್ರಹ್ಮಣ್ಯ, ಸರ್ವೆ ಸೂಪರ್‌ವೈಸರ್ ರವರ ಹೇಳಿಕೆ ಸುಳ್ಳಿನಿಂದ ಕೂಡಿರುತ್ತದೆ. ಸದರಿಯವರು ಸರ್ಕಾರಿ ಜಾಗವನ್ನು ಅತಿಕ್ರಮಣಕ್ಕೆ ಬಿಡದೆ ಸರ್ಕಾರದ ಸ್ವಾಧೀನಕ್ಕೆ ತೆಗೆದುಕೊಳ್ಳಬೇಕಾಗಿತ್ತು. ಆದರೆ, ಯಾರೇ ಅಧಿಕಾರಿಯು ಸ್ಥಳ ಪರಿಶೀಲನೆಗೆ ಬಂದರೆ ಅವರನ್ನು ಸ್ಥಳ ಪರಿಶೀಲನೆಗೆ ಹೋಗಲು ಬಿಡದೆ ಶ್ರೀ.ಸುಬ್ರಹ್ಮಣ್ಯ ರವರು ತಡೆಯುತ್ತಿದ್ದರು. ಬೈಂದೂರು ಗ್ರಾಮದ ಸರ್ವೆ ನಂ.82ರ 16.60 ಎಕರೆಯಷ್ಟು ಪೋರಂಬೋಕು ಸ್ಥಳವನ್ನು ಖಾಸಗಿಯವರಿಗೆ ನೀಡಿರುತ್ತಾರೆ ಹಾಗೂ ಶ್ರೀ. ರವಿ ರೈ ರವರ ಮೇಲೆ ಹಾಕಿದ್ದ ದೂರು ಎಂಪೈಎಸ್-2814/2014 ಪ್ರಕರಣವನ್ನು

ಶ್ರೀ.

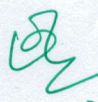


ಹಿಂಪಡೆಯುವಂತೆ ಸದರಿ ಶ್ರೀ.ಸುಬ್ರಹ್ಮಣ್ಯರವರು ಪಟ್ಟು ಹಿಡಿದ ಬಗ್ಗೆ ತಿಳಿಸಿರುತ್ತಾರೆ.

(viii) 1 ಮತ್ತು 2ನೇ ಆ.ಸ.ನೌಕರರಾದ ನೀವು ನಿಮ್ಮ ಆಕ್ಷೇಪಣೆಯಲ್ಲಿ ಪ್ರಕರಣವನ್ನು ಕೈಬಿಡಲು ಅಥವಾ ತಡೆಹಿಡಿಯಲು ಯಾವುದೇ ಸೂಕ್ತ ಅಥವಾ ಸಮಾಧಾನಕಾರಕ ಕಾರಣ ತೋರಿಸಿರುವುದಿಲ್ಲ.

(ix). ದೂರು, ಆಕ್ಷೇಪಣೆ ಹಾಗೂ ಕಡತದಲ್ಲಿರುವ ದಾಖಲೆಗಳನ್ನು ಪರಿಶೀಲಿಸಿದಾಗ ಮೇಲ್ನೋಟಕ್ಕೆ 1 ಮತ್ತು 2ನೇ ಆ.ಸ.ನೌಕರರಾದ ನೀವು ಸರ್ಕಾರಿ ಸೇವಕರಾಗಿದ್ದು ನಿಮ್ಮ ಕರ್ತವ್ಯ ಪಾಲನೆಯಲ್ಲಿ ಪರಿಪೂರ್ಣ ಕರ್ತವ್ಯ ನಿಷ್ಠತೆಯನ್ನು ತೋರಿಸದೆ ಮತ್ತು ಸರ್ಕಾರಿ ಸೇವಕರಿಗೆ ತರವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡಿರುವುದು ವೇದ್ಯವಾದ್ದರಿಂದ 1 ಮತ್ತು 2ನೇ ಆ.ಸ.ನೌಕರರಾದ ನಿಮ್ಮ ವಿರುದ್ಧ ಇಲಾಖಾ ವಿಚಾರಣೆ ನಡೆಸುವ ಸಂಬಂಧ ಕ್ರಮ ಜರುಗಿಸಬಹುದಾಗಿದೆ ಎಂದು ಕಂಡುಬಂದಿರುತ್ತದೆ.

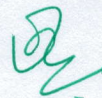
(x) ಮೇಲಿನ ಕಾರಣ ಹಾಗೂ ಕಡತದಲ್ಲಿನ ಆಧಾರಗಳಿಂದ 1 ಮತ್ತು 2ನೇ ಆ.ಸ.ನೌಕರರಾದ ನೀವು ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವಾ (ನಡತೆ) ನಿಯಮಗಳು, 1966ರ, ನಿಯಮ 3(1) (ii) ಮತ್ತು (iii) ರಲ್ಲಿ ಹೇಳಿದಂತೆ ದುರ್ನಡತೆ/ದುವರ್ತನೆಯಿಂದ ವರ್ತಿಸಿ ಶಿಸ್ತು ಕ್ರಮಕ್ಕೆ ಬಾಧ್ಯರಾಗಿದ್ದೀರೆಂದು ಕಂಡುಬಂದಿದ್ದರಿಂದ ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ ಕಾಯ್ದೆ ಕಲಂ 12(3) ರಡಿಯಲ್ಲಿ ಪ್ರದತ್ತವಾದ ಅಧಿಕಾರದಡಿಯಲ್ಲಿ 1 ಮತ್ತು 2ನೇ ಆ.ಸ.ನೌಕರರಾದ ನಿಮ್ಮ ವಿರುದ್ಧ ಶಿಸ್ತು ನಡವಳಿಕೆ ಹೂಡಲು ಮತ್ತು ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವಾ (ವರ್ಗೀಕರಣ, ನಿಯಂತ್ರಣ ಮತ್ತು ಮೇಲ್ಮನವಿ) ನಿಯಮಗಳು, 1957ರ ನಿಯಮ 14-ಎ ರ ಅಡಿಯಲ್ಲಿ ನಿಮ್ಮ ವಿರುದ್ಧ ಇಲಾಖಾ ವಿಚಾರಣೆ ಮಾಡಲು ಈ ಪ್ರಾಧಿಕಾರಕ್ಕೆ





ಒಪ್ಪಿಸುವಂತೆ, ಶಿಸ್ತು ಪ್ರಾಧಿಕಾರಕ್ಕೆ ಶಿಫಾರಸು ಮಾಡಲಾಗಿತ್ತು. ಸದರಿ ಶಿಫಾರಸಿನ ಮೇರೆಗೆ ಸರ್ಕಾರವು 1 ಮತ್ತು 2ನೇ ಆ.ಸ.ನೌಕರರಾದ ನಿಮ್ಮ ವಿರುದ್ಧ ಇಲಾಖಾ ವಿಚಾರಣೆಯನ್ನು ನಡೆಸಲು ಶಿಸ್ತು ಪ್ರಾಧಿಕಾರಿಯಾದ ಸರ್ಕಾರ ಉಲ್ಲೇಖ (2)ರ ಆದೇಶದಲ್ಲಿ ಗೌರವಾನ್ವಿತ ಉಪಲೋಕಾಯುಕ್ತರವರಿಗೆ ವಹಿಸಿದ್ದು, ಗೌರವಾನ್ವಿತ ಉಪಲೋಕಾಯುಕ್ತರವರು ಅಪರ ನಿಬಂಧಕರು ವಿಚಾರಣೆಗಳು 1 ರವರಿಗೆ ವಹಿಸಿ ವಿಚಾರಣೆ ನಡೆಸಲು ನೇಮಕ ಮಾಡಿದ್ದು, ನಂತರ ಸದರಿ ವಿಚಾರಣೆಯನ್ನು ಅಪರ ನಿಬಂಧಕರು, ವಿಚಾರಣೆಗಳು-7 ರವರಿಗೆ ವರ್ಗಾವಣೆಯಾಗಿದ್ದು, ಅದರಂತೆ ಸದರಿಯವರು ನಿಮ್ಮ ವಿರುದ್ಧ ಈ ಮೇಲ್ಕಂಡ ಆಪಾದನೆ ಇರುತ್ತದೆ.

4. The aforesaid 'article of charge' served upon the DGOs-1 and 2 appeared before enquiry authority on 14.09.2017 and their *first oral statement* under Rule 11(9) of KCS (CCA) Rules, 1957 recorded. The DGOs- & 2 have pleaded not guilty and claimed to be enquired about the charges.
5. According to the complainant, he gave one complaint to the Superior Officers against the Surveyor Sri. Ravi Rai as he had surveyed the lands illegally and also surveyed the government land and granted the same to some of the villagers. Though, he lodged the complaint one year back and enquired with Deputy Commissioner, Assistant Commissioner, DDLR, they answered that regarding the said complaint they had deputed the Special Tahasildar, Byndur. When, he had sought the information under RTI Act also, they gave the same reply. Thereafter, he had enquired with the Special Tahasildar, Hanumegowda. He had replied that, he





is in no way concerned with the said aspect /complaint and directed one surveyor Sri. Subramanya to survey the said disputed lands which were surveyed by Sri. Ravi Rai. When the complainant enquired with the said Surveyor Sri. Subramanya, he had replied that he had no men to survey the land. The said Subramanya also said that first he has to take back the complaint given by him against the earlier Surveyor Ravi Rai, given to Lokayukta numbered as MYS/2841/14 and also asked him to talk with him regarding the amount for the said survey. He had also informed the same to the complainant through his agents. As the ADLR Ravindra and Surveyor Subramanya are the localities, they have been doing the same without any hesitation as they are politically influenced official. The survey Supervisor Subramanya never attended his office. They never worked for the sake of people. Whenever the people are in need of his work, they have to take him to the spot by a vehicle by spending five to ten thousand rupees and thereby they are getting their work done by him. The Special Tahasildar is a corruptive officer. Both the Survey Supervisor and the Special Tahasildar have been doing their illegal activities i.e. collecting bribe, demanding for bribe without any fear. So far, they had not taken any action as per the direction of their superior officers. This is the gist of the written complaint of the complainant. Hence, prayed to take action against the DGOs-1 and 2 and sought for justice.

6. The DGOs 1 and 2 have filed their comments. The DGO-1 stated in his comments stating that, the complaint No. MYS 2841/2014 filed by the complainant against the Surveyor Sri. Ravi



Rai was earlier to he took the charge of Special Tahasildar of Byndur. He took the said charge on 08.09.2014. During the enquiry of the said complaint, the complainant was absent and he was deputed to National High Way Land Acquisition proceedings and as such, he was busy in his work schedule he was unable to complete the enquiry. Further, he retired on 28.08.2015. When the complainant had enquired with him about the enquiry proceedings on the Surveyor Sri. Ravi Rai, he had explained his situation and also directed orally to the Surveyor Sri. Subramanya to conduct the survey of the said land. Further, he was not aware about the people taking the said survey supervisor Sri. Subramanya to the spot/survey area through vehicle by spending five to ten thousand rupees.

7. The DGO No.2 stated in his comments that, he had not received any complaint from Sri. Vittal Shetty against the Surveyor Sri. Ravi Rai. Further, he had not received any order from his superior officers to direct or against the Surveyor Sri. Ravi Rai. He had denied the allegations made against him.
8. On careful consideration of the materials on record the reply submitted by the DGOs-1 and 2, found not satisfactory.
9. The facts supported by the material on record prima facie show that the DGOs-1 and 2, being public servants have failed to maintain absolute integrity besides devotion to duty and acted in a manner unbecoming of Government servants and thereby



No.UPLOK-2/DE/291/2017/ARE-14

committed misconduct as per Rule 3(1) (ii) to (iii) of KCS (Conduct) Rules, 1966 and made themselves liable for disciplinary action.

10. The DGOs-1 and 2 have filed their written statement and contended that, the Technical Assistant of the Deputy Commissioner and designated Deputy Director of Land Records, Udupi addressed a letter dated 06.03.2014 to Special Tahasildar, Byndur mentioning the allegations made in the complaint and directed to take legal action in the matter and report the same to the office. In response to that letter, he had fixed an enquiry on 09.06.2014 at 3 P.M. in his office and issued notice dated 28.05.2014 to the complainant Sri. Vittal Shetty and the Surveyor Sri. Ravi Rai to appear before him. But, the complainant did not present before him for the enquiry fixed on 09.06.2014. Hence, one more notice was issued dated 28.08.2014 to the complainant and Sri. Ravi Rai fixing the date of enquiry on 08.09.2014. Further, he had addressed a letter to the Surveyor, Land Records, Byndur enclosing the complaint of the Sri. Vittal Shetty and to submit the report after undertaking survey. He had in turn addressed a letter to him reporting that, one Smt. Poornima has filed a suite in O.S. No. 303/2013 in respect of survey No. 362 and 395 of Byndur village is pending and hence, the survey work cannot be done. Similarly, the DGO No.2 also addressed a letter to him reporting the pendency of O.S. No. 303/2013 with a request to taking further action in the matter. Hence, in the present case on hand, the survey could not be conducted as the case was pending before the Civil Court filed by Smt. Poornima in respect of survey No. 362 and



395 of Byndur village. Further, as the complainant did not appear before him, even though notice was issued to him, enquiry was not conducted.

11. He has further contended that, he had joined as Special Tahasildar, Byndur on 8.9.2014, he worked there around 5 months and during his stay in the said post, he has executed his work scrupulously and issued notices to Ravi Rai, Surveyor and complainant to comply the work as per the directions of higher authority, but on account of not responding to the notices by Ravi Rai, Surveyor and complainant Vittal Shetty, the work remained incomplete. Moreover, Ravi Rai was a experienced surveyor and he was entrusted with extra duty of survey along with National High Authority of India by making official order by Deputy Commissioner, Udupi and thereby he was held up with the work undertaken by High Authority, as such, the survey work pending with Tahasil Office remained incomplete and complainant Vittal shetty is in habit of writing false complaint, black mailing the Government Officials. The complainant is a most mischievous person and whatever allegations made by him contain no iota of truth over it. Hence, prayed to exonerate them from the present proceedings by producing all the necessary/relevant documents before this authority.

12. The DGO No.2 also filed his written statement in which he has also taken the contentions as taken by DGO No.1. He has also contended very clearly that, as the Civil Suite was pending before the Civil Court i.e. O.S. No. 303/2013 in respect of survey No. 365



and 395 of Byndur village, he was unable to conduct the survey. Even though, the complainant new about these facts, he had filed a false complaint against them. Hence, both the DGO No.1 and 2 prayed to exonerate them from the present proceedings.

13. The Disciplinary Authority has got examined the complainant as **PW-1** and Ex.P-1 to P-19 got marked on behalf of DGOs-1 and 2 and Ex. D-1 to 4 got marked on behalf of the DGOs through the complainant only. The DGO No. 1 and 2 did not lead their oral evidence.

14. The points that arise for my consideration are:

Point No.1 : Whether the charges framed against the DGOs-1 & 2 are proved by the Disciplinary Authority?

Point No.2 : What order?

15. Heard, perused the entire case record and heard the argument of both the side.

16. My answer to the above points are as here under:

Point No. 1: **In the Affirmative.**

Point no. 2 : **As per final order for the following ;**

### REASONS

17. Point No.1 : The Complainant by name Sri. Vittal S. Shetty S/o Shankar Shetty, Na Katte house, Byndur, Yadthare village, Kundapura Taluk, Udupi District, filed a complaint alleging that, he



No.UPLOK-2/DE/291/2017/ARE-14

gave one complaint to the Superior Officers against the Surveyor Sri. Ravi Rai as he had surveyed the lands illegally and also surveyed the government land and allowed some of the villagers to encroach upon the government land. Though, he lodged the complaint one year back and enquired with Deputy Commissioner, Assistant Commissioner, DDLR, they answered that regarding the said complaint they had deputed the Special Tahasildar, Byndur. When, he had sought the information under RTI Act also, they gave the same reply. Thereafter, he had enquired with the Special Tahasildar, Hanumegowda. He had replied that, he is in no way concerned with the said aspect /complaint and directed one surveyor Sri Subramanya to survey the said disputed lands which were surveyed by Sri Ravi Rai. When the complainant enquired with the said Surveyor Sri Subramanya, he had replied that he had no men to survey the land. The said Subramanya also said that first he has to take back the complaint given by him against the earlier Surveyor Ravi Rai, given to Lokayukta numbered as MYS/2841/14 and also asked him to talk with him regarding the amount for the said survey. He had also informed the same to the complainant through his agents. As the ADLR Ravindra and Surveyor Subramanya are the localities, they have been doing the same without any hesitation as they are politically influenced officials. The survey Supervisor Subramanya never attended his office. They never worked for the sake of people. Whenever the people are in need of his work, they have to take him to the spot through a vehicle by spending five to ten thousand rupees and thereby they are getting their work done by him. The Special




Tahasildar is a corruptive officer. Both the Survey Supervisor and the Special Tahasildar have been doing their illegal activities i.e. collecting bribe, demanding for bribe without any fear. So far, they had not taken any action as per the direction of their superior officers. This is the gist of the written complaint of the complainant. Hence, prayed to take action against the DGOs-1 and 2 and sought for justice.

18. Thus, in the present complaint, the complainant alleged that the DGO No.1 had not taken any action i.e. conducted any enquiry against the Surveyor Sri. Ravi Rai even though there was direction by his superior officers. It is also alleged that, the DGO NO.2 had not surveyed the lands, even though the DGO No.1 had orally directed him to do the same.

19. Though, the allegation against the DGO NO.2 is there in the complaint, the charges framed against DGO No.1 and 2 are as

(i) ಬೈಂದೂರು ಗ್ರಾಮದ ಸ.ನಂ.362 ರಲ್ಲಿ ಭೂಮಾಪಕರಾದ ಶ್ರೀ.ರವಿ ರೈ ರವರು ಅಕ್ರಮ ಸಕ್ರಮ ಮಾಡಿಕೊಟ್ಟಿರುವ ಬಗ್ಗೆ ಹಾಗೂ ಸ.ನಂ.364/5, 6 ಮತ್ತು 9ರ ಹಿಡುವಳಿದಾರರು ಸರ್ಕಾರಿ ಸ್ಥಳದಲ್ಲಿರುವ ಖಾಸಗಿ ರಸ್ತೆಯನ್ನು ಅತಿಕ್ರಮಣ ಮಾಡಿಕೊಂಡಿರುವ ಮತ್ತು ಸ.ನಂ.362/11ರ ಖಾಸಗಿ ರಸ್ತೆಯನ್ನು ಗುರುತಿಸಿಕೊಂಡಿರುವ ಬಗ್ಗೆ ಜಿಲ್ಲಾಧಿಕಾರಿಗಳ ತಾಂತ್ರಿಕ ಸಹಾಯಕ ಹಾಗೂ ಪದನಿಮಿತ್ತ ಭೂ ದಾಖಲೆಗಳ ಉಪನಿರ್ದೇಶಕರು ಕಾನೂನು ರೀತಿ ಕ್ರಮ ಕೈಗೊಂಡು ವರದಿ ಸಲ್ಲಿಸಲು ಸೂಚಿಸಿದ್ದರೂ ಸಹ 1 ಮತ್ತು 2ನೇ ಆ.ಸ.ನೌಕರರಾದ ನೀವು ಯಾವುದೇ ಕ್ರಮ ಕೈಗೊಳ್ಳದೇ ಕರ್ತವ್ಯಲೋಪ ಎಸಗಿರುತ್ತೀರಿ.

(ii) ಅದೇ ರೀತಿ ಅಪರ ಜಿಲ್ಲಾಧಿಕಾರಿ, ಉಡುಪಿ ರವರು ದಿ: 6-11-2014ರ ಪತ್ರದಲ್ಲಿ ಸ.ನಂ.82 ರಲ್ಲಿನ 16.60 ಎಕರೆ ಸರ್ಕಾರಿ ಪರೊಂಬೋಕಿನ ಎಲ್ಲಾ ಸ್ಥಳಗಳನ್ನು ಅತಿಕ್ರಮಣ ಮಾಡಿ ಕೃಷಿ ಬೆಳೆಗೆ ತೊಂದರೆ ಮಾಡಿರುವ ಬಗ್ಗೆ ನಿಯಮಾನುಸಾರ ಕ್ರಮ ಕೈಗೊಂಡು ಮನವಿದಾರರಿಗೆ ಮಾಹಿತಿ ನೀಡುವಂತೆ





No.UPLOK-2/DE/291/2017/ARE-14

ಮತ್ತು ಜಿಲ್ಲಾಧಿಕಾರಿಗಳ ಕಚೇರಿಗೆ ವರದಿ ನೀಡಲಾಗಿದ್ದರೂ ಸಹ 1 ಮತ್ತು 2ನೇ ಆ.ಸ.ನೌಕರರಾದ ನೀವು ಯಾವುದೇ ಕ್ರಮ ಕೈಗೊಳ್ಳದೇ ಕರ್ತವ್ಯಲೋಪ ಎಸಗಿರುತ್ತೀರಿ.

Here, the DGO No.1 is the then Special Tahasildar, Byndur, Kundapur Taluk, Udupi District. DGO No. 2 is the Survey Supervisor, Office of the Special Tahasildar, Byndur, Kundapur Taluk.

20. The complainant got examined as PW-1. He has deposed in his Chief-examination as ಬೈಂದೂರು ಗ್ರಾಮದಲ್ಲಿ ಸರ್ವೆ ನಂ.335ರಲ್ಲಿ 9ಎಕರೆ 32ಸೆಂಟ್ಸ್ ಆಸ್ತಿ ಇರುತ್ತದೆ. ನನ್ನ ಜಮೀನಿನ ಪಕ್ಕದಲ್ಲಿ ಗೋಮಾಳವಿದೆ. ಈ ದೂರನ್ನು ನೀಡುವ ಮೊದಲು ರವಿರೈ ಎನ್ನುವ ಸರ್ವೆಯರ್ ವಿರುದ್ಧ ಇದೇ ಸಂಸ್ಥೆಗೆ ದೂರನ್ನು ನೀಡಿ ಪ್ರತಿಯೊಬ್ಬರಿಗೂ ಇಷ್ಟ ಬಂದ ಹಾಗೇ ಜಮೀನನ್ನು ಅಳತೆ ಮಾಡಿಕೊಟ್ಟಿರುತ್ತಾರೆ ಎಂದು ತಿಳಿಸಿದ್ದೆ. ಮಾನ್ಯ ಜಿಲ್ಲಾಧಿಕಾರಿ ಮತ್ತು ಉಪವಿಭಾಗಾಧಿಕಾರಿಯವರಿಗೆ ಅರ್ಜಿಯನ್ನು ನೀಡಿ, ನನ್ನ ಸರ್ವೆ ನಂ.335ಕ್ಕೆ ಹೋಗಲು ದಾರಿಗೆ 362ಸರ್ವೆ ನಂಬರನ ಮಾಲೀಕರು ಅಡ್ಡ ಹಾಕಿರುತ್ತಾರೆ ಹೀಗಾಗಿ ದಾರಿ ಬಿಡಿಸಿಕೊಡಿ ಎಂದು ಕೇಳಿದ್ದೆ. ಅವರುಗಳು ಯಾವುದೇ ಕ್ರಮವನ್ನು ಕೈಗೊಳ್ಳಲಿಲ್ಲ. ಹೀಗಾಗಿ ಮಾಹಿತಿ ಹಕ್ಕಿನ ಅಡಿಯಲ್ಲಿ ನಾನು ಕೊಟ್ಟಂತಹ ಅರ್ಜಿಯ ಬಗ್ಗೆ ಯಾವ ಕ್ರಮಗಳನ್ನು ಕೈಗೊಂಡಿರುತ್ತೀರಿ ಎಂದು ಕೇಳಿದ್ದೆ. ಆದರೆ ಯಾವುದೇ ಮಾಹಿತಿಯನ್ನು ಈ ಬಗ್ಗೆ ನನಗೆ ನೀಡಲಿಲ್ಲ. ನಂತರ ಉಪವಿಭಾಗಾಧಿಕಾರಿಗಳ ಮುಂದೆ ಮೇಲ್ಮನವಿಯನ್ನು ಸಲ್ಲಿಸಿದೆ. ನನ್ನ ಮತ್ತು ಪಕ್ಕದ ಜಮೀನಿನ ಸರ್ವೆ ಮಾಡಿಸಿ ನನಗೆ ದಾರಿ ಬಿಡಿಸಿಕೊಡಬೇಕೆಂದು ನಾನು ಪ್ರಸ್ತುತ ದೂರನ್ನು ಆಸನೌರವರುಗಳ ವಿರುದ್ಧ ಸಲ್ಲಿಸಿದ್ದೇನೆ.

Thus, in his Chief-examination he has deposed that, though he had lodged a complaint against the Surveyor, the DGOs had not taken any action. The charge is also framed to that effect only. The Ex. P-5 is the reminder issued by the Assistant Commissioner, Kundapur dated 01.12.2014 to the DGO No.1 to take action regarding the complaint given by the complainant against the Surveyor Sri. Ravi Rai and report the



same to him. Ex. P-6 is the letter by the Government to the Commissioner, Survey and Land Records department, Bengaluru to take action against the official on the complaint given by the complainant. This letter depicts the name of the complainant Vittal S.Shetty and the official name as Sri. Ravi Rai, Surveyor. Ex. P-7 is another letter by the Technical Assistant to Deputy Commissioner, Udupi district to the Special Tahasildar, Byndur dated 06.03.2014 to take action as per law against the Surveyor Sri. Ravi Rai and to report the same. Ex. P-9 is the letter by this complainant to the Deputy Commissioner, Udupi district that, no action has been taken against the said Sri. Ravi Rai and also no information has been given to him when he had sought for the necessary information regarding his complaint. Ex. P-10 is another letter by this complainant dated 06.11.2014 to the Deputy Commissioner, Udupi District, Udupi. These are all the letters/documents produced by the complainant to show that, in spite of repeated directions and requests, the DGO No.1 had not taken any action against the Surveyor Sri. Ravi Rai regarding his illegalities in doing the survey and done by him. Regarding this aspect the defence of DGO No.1 is that, in response to the letter dated 06.03.2014 by the Technical Assistant to Deputy Commissioner and designated Deputy Director of Land Records, Udupi, he had fixed an enquiry on 09.06.2014 and 3 P.M. in his office and issued notice dated 28.05.2014 to the



complainant and Sri. Ravi Rai, Surveyor to appear before him. But, the complainant did not appear before him on that date. Hence, one more notice dated 28.08.2014 was issued to him and to the Surveyor and the date of hearing of the enquiry was fixed on 08.09.2014. Regarding these aspects, the complainant had deposed in his Cross-examination as “ಈಗ ತೋರಿಸಿದ ದಿ:28-05-2014ರ ವಿಶೇಷ ತಹಶೀಲ್ದಾರರವರು ನೀಡಿದ್ದ ನೋಟೀಸ್ಸು ನನಗೂ ಸಹಾ ತಲುಪಿರುತ್ತದೆ. ಅದನ್ನು ನಿ.ಡಿ.1 ಎಂದು ಗುರುತುಪಡಿಸಿಕೊಳ್ಳಲಾಯಿತು. ಸಾಕ್ಷಿ ಮುಂದುವರೆದು ನುಡಿಯುತ್ತಾರೆ ನಿ.ಡಿ.1 ಪ್ರಸ್ತುತ ಪ್ರಕರಣಕ್ಕೆ ಸಂಬಂಧಪಟ್ಟದ್ದಾಗಿರುವುದಲ್ಲ ಎಂದು. ಈ ನೋಟೀಸ್ಸು ಬೈಂದೂರು ಗ್ರಾಮದ ಸರ್ವೆ ನಂ.362ಕ್ಕೆ ಸಂಬಂಧಪಟ್ಟದ್ದಾಗಿರುತ್ತದೆ ಎನ್ನುವುದು ಸರಿ. ಆ ನೋಟೀಸ್ಸಿನಂತೆ ನಾನು ವಿಶೇಷ ತಹಶೀಲ್ದಾರರ ಕಚೇರಿಯ ಮುಂದೆ ವಿಚಾರಣೆಗೆ ಹಾಜರಾಗಿದ್ದೆ. ಆದರೆ ತಹಶೀಲ್ದಾರರೇ ಬಂದಿರಲಿಲ್ಲ. ಈಗ ತೋರಿಸಿದ ದಿ:28-08-2014ರ ವಿಶೇಷ ತಹಶೀಲ್ದಾರರವರು ನೀಡಿದ್ದ ನೋಟೀಸ್ಸು ನನಗೂ ಸಹಾ ತಲುಪಿರುತ್ತದೆ. ಅದನ್ನು ನಿ.ಡಿ.2 ಎಂದು ಗುರುತುಪಡಿಸಿಕೊಳ್ಳಲಾಯಿತು. ಈ ವಿಚಾರಣೆಗೂ ಸಹಾ ನಾನು ಹಾಜರಾಗಿದ್ದೆ. ಆ ವಿಚಾರಣೆಯಲ್ಲಿ, ಸಿವಿಲ್ ನ್ಯಾಯಾಲಯಕ್ಕೆ ಹೋಗಿ ಬಗೆಹರಿಸಿಕೊಳ್ಳಿ ಎಂದು ತಿಳಿಸಿದರು..... Thus, Ex. D-1 and 2 are the notices issued by the DGO No.1 to this complainant and the Surveyor Sri. Ravi Rai to appear before him for an enquiry. Ofcourse, the complainant had deposed that, these notices are not related to the said complaint. But, in these notices it is clearly stated as, “ಬೈಂದೂರು ಸರ್ವೆಯವರಾದ ಶ್ರೀ ರವಿ ರೈ ಇವರು ಬೈಂದೂರು ಗ್ರಾಮದ ಸರ್ವೆ ನಂ. 362 ರಲ್ಲಿ ಅಕ್ರಮ ಸಕ್ರಮ ಮಾಡಿಕೊಂಡಿರುವವರಿಗೆ ಹೆಚ್ಚುವರಿ ಸರ್ಕಾರಿ ಸ್ಥಳ ಅಳತೆ ಮಾಡಿಕೊಟ್ಟು.....”. Thus, these two notices issued by the DGO No.1 relate to the complaint lodged by the complainant regarding the illegal survey conducted by the



Surveyor Sri. Ravi Rai only. Further, the complainant also deposed as observed above that, he had attended the enquiry on 28.08.2014.

21. At this juncture, it is necessary to mention that, by that time, a suit in O.S. No. 303/2013 in respect of survey No. 362 and 395 of Byndur village as per the defence of DGO No. 1 and 2. The plaint of the said suit is got marked as Ex. D-3 through this DGO No.1 only. Actually, this suit was filed by the complainant and his wife against one Sri. Vasanthkumar Shetty in respect of survey No. 335 and 362. Regarding these aspects, the complainant himself has deposed in his Cross-examination as ಸ್ಥಳಕ್ಕೆ ಸರ್ವೆ ಮಾಡಲು ಸರ್ವೆಯರ್ ಬಂದಿದ್ದರು ಎನ್ನುವುದು ಸರಿ. ಆಗ ಸರ್ವೆ ನಂ.362ರ ಮಾಲೀಕರು, ಈ ಸಂಬಂಧ ನ್ಯಾಯಾಲಯದಲ್ಲಿ ದಾವೆ ಹೂಡಿದ್ದೇನೆ ಸರ್ವೆ ಮಾಡಲು ಬರುವುದಿಲ್ಲ ಎಂದು ವಿರೋಧ ಮಾಡಿದ್ದರಿಂದ, ಸರ್ವೆ ಕಾರ್ಯ ನಡೆಯಲಿಲ್ಲ ಎನ್ನುವುದು ಸರಿ. ಈಗ ತೋರಿಸಿದ ದಾಖಲಾತಿ ಅಸಲು ದಾವೆ ಓಎಸ್‌ನಂ.303/2013ರ ದಾವಾ ಪತ್ರ ಎನ್ನುವುದು ಸರಿ. ಈಗ ತೋರಿಸಿದ ದಾಖಲಾತಿಯಂತೆ ದಿ:29-11-2014 ರಂದು ಸರ್ವೆಯರ್‌ರವರು ತಹಶೀಲ್ದಾರರಲ್ಲಿ ಸರ್ವೆ ಮಾಡಲು ಆಗದೇ ಇದ್ದ ಕಾರಣವನ್ನು ತಿಳಿಸಿ ವರದಿ ಮಾಡಿಕೊಂಡಿರುತ್ತಾರೆ ಎನ್ನುವ ಬಗ್ಗೆ ನನಗೆ ಗೊತ್ತಿಲ್ಲ. ಈಗ ತೋರಿಸಿದ ದಾಖಲಾತಿಯಂತೆ ದಿ:29-11-2014ರಂದು ಸರ್ವೆಸೂಪರ್‌ವೈಸರ್ ರವರು ತಹಶೀಲ್ದಾರರಲ್ಲಿ ಸರ್ವೆ ಮಾಡಲು ಆಗದೇ ಇದ್ದ ಕಾರಣವನ್ನು ತಿಳಿಸಿ ವರದಿ ಮಾಡಿಕೊಂಡಿರುತ್ತಾರೆ ಎನ್ನುವ ಬಗ್ಗೆ ನನಗೆ ಗೊತ್ತಿಲ್ಲ. ಈಗ ತೋರಿಸಿದ ಹಿಂಬರಹದಂತೆ ದಿ:13-02-2015ರಂದು ವಿಶೇಷ ತಹಶೀಲ್ದಾರ ಅಂದರೆ ಆಸನೌ-1 ರವರು ನನಗೆ ಹಿಂಬರಹವನ್ನು ನೀಡಿರುತ್ತಾರೆ ಎನ್ನುವುದು ಸರಿ.





22. As already observed above, the charges levelled against these DGO No.1 and 2 are regarding the enquiry which the DGO No.1 had to conduct against the surveyor Sri Ravi Rai in respect of Survey No.362 and the DGO No.2 had to conduct the survey of the said land, which the earlier surveyor Ravi Rai had already conducted. The documents as well as the oral evidence of the complainant reveal that, the DGO No.1 had issued notices to the complainant and the Sri Ravi Rai. But, the complainant did not appear before him once and on the next date of hearing he had appeared and the DGO No.1 had advised the complainant to get the matter settled before the court of law, as the suit is pending in respect of the said survey numbers. Here, at this juncture it is necessary to mention that O.S.No.303/2013 was filed by this complainant and his wife against 1) Sri Vasanthkumar Shetty in respect of survey No.335, 85 & 362. The said suit was filed by this complainant against the defendant for the relief of permanent injunction restraining him and his men from obstructing or destroying the existing suit road in any way with the user of the said suit road. Though the defence of the DGO No.1 & 2 is that they were unable to proceed further, as the suit was pending, it is very important to note that in the said suit, no temporary injunction order was passed against the defendant, in respect of the said suit road/said survey numbers. The DGO's have not produced any such temporary injunction order passed by the court before this authority. When the DGO No.2 is saying that he was unable to conduct the survey as the owner of Survey No.362 had obstructed, this DGO No.2 definitely could have got the protection from the Police and surveyed the land. But he has not



done so. When there was no such 'interim injunction' order from the court, what prevented this DGO No.2 to get the protection from the police and survey the land? If at all he had conducted the survey by taking the protection from the police and reported the same to the DGO No.1, definitely, the DGO No.1 would have completed the enquiry. It is also pertinent to note that the DGO No.1 being the Special Tahsildar, as there was no temporary injunction order by the court in O.S.No.303/2013 & as it was a suit for mere injunction, definitely he would have directed the DGO No.2 to conduct the survey by taking the police protection and got the report from him and completed the enquiry and reported the same to the Deputy Commissioner. But the DGO No.1 has not done the same. He has just given an endorsement as per Ex.D-4 stating that as the O.S.No.303/2013 is pending before the court, he could not proceed with the said enquiry. It is nothing but an eyewash act on the part of DGO No.1. If at all DGO No.1 was a diligent officer, definitely he would have got the report from the DGO No.2 and completed the enquiry and sent the report to DC. So the act of DGO No.1 and 2 shows that in order to safeguard the interest of Ravi Rai and to support him, both of them have not done their duty and committed dereliction of duty.

23. For the reasons stated above, it can be said without any hesitation that, the Disciplinary Authority has proved the charges framed against the DGOs-1 and 2 about their dereliction of duty and misconduct. Hence, I answer Point No.1 in the ***affirmative***.





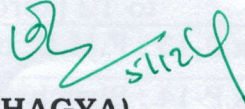
24. **Point No. 2** : For the reasons stated above, I proceed to pass the following:

**ORDER**

*The Disciplinary Authority has proved the charges framed against the DGO-1 Sri. Hanumegowda, the then Special Tahasildar, Bynduru, Kundapura Taluk, Udupi District, (Retired), and DGO-2 Sri. Subramanya, Survey Supervisor, Survey Settlement and Land Records Section, Office of the Special Tahasildar, Bynduru, Kundapura Taluk, Udupi District.*

*This report be submitted to the Hon'ble Upalokayukta-2 in a sealed cover forthwith.*

Dated this the 5<sup>th</sup> December, 2019



**(K.BHAGYA)**

Additional Registrar Enquiries-14  
Karnataka Lokayukta  
Bangalore



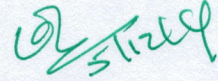
**ANNEXURES**

<b>Sl. No.</b>	<b>Particulars of Documents</b>
<b>1</b>	<b>Witness examined on behalf of the Disciplinary Authority</b>
	PW-1: Sri. Vittal S Shetty (Original)
<b>2</b>	<b>Documents marked on behalf of the Disciplinary Authority Ex.P-1 to Ex.P-19</b>
	Ex. P-1: Complaint letter addressed to Hon'ble Lokayukta dated:24.02.2015 (original)
	Ex. P-2: Form No.I (original).
	Ex. P-3: Form No.II(original).
	Ex. P-4: Circular dated 19.12.2001 of Under Secretary to Government (xerox).
	Ex. P-5: Reminder dated 01.12.2014 of Assistant Commissioner, Kundapur Sub-Division to Special Tahasildar (xerox).
	Ex. P-6: Letter Dt:13.01.2014 of Principal Secretary to Government enclosing complaint /representation to take action and to issue endorsement to the concerned. (xerox).
	Ex. P-7: Letter Dt: 06.03.2014 issued by Technical Assistant to Deputy Commissioner (Xerox).
	Ex.P-8: Five applications/representations of complainant to 12 (xerox).
	Ex.P-13 : F.M.B. of Sy. No. 362 (Xerox)
	Ex.P-14 : Sketch of Re Survey No. 336 (Xerox)
	Ex.P-15 : 5 pahanis of Sy. No. 336 & 362 (Xerox)
	Ex.P-16: Application dated 09.10.2014 of complainant given to Principal Secretary to Government. (Xerox)
	Ex.P-17: Additional Deputy Commissioner wrote letter dated 06.11.2014 to Special Tahasildar (Xerox)
	Ex. P-18: Survey Pahani pertains to Sy. No. 82 (Xerox)
	Ex.P-19: Rejoinder of the complainant dated 14.04.2016 (Original).



<b>3</b>	<b>Witness examined on behalf of the DGO.,</b>
	- Nil -
<b>4</b>	<b>Documents marked on behalf of the DGOs through the complainant</b>
	Ex.D-1: Notice dated 28.05.2014 of Special Tahasildar, Byndur to complainant and to Sri. Ravi Rai, Surveyor (Xerox).
	Ex.D-2: Notice dated 28.08.2014 of Special Tahasildar, Byndur to complainant and to Sri. Ravi Rai, Surveyor (Xerox).
	Ex.D-3: Plaint in O.S. No.303/2013 before the Principal Civil Judge, Kundapur filed by complainant (Xerox).
	Ex.D-4: Endorsement of Special Tahasildar dated 13.02.2015 to the complainant (Xerox).

Dated this the 05<sup>th</sup> December, 2019



**(K.BHAGYA)**

Additional Registrar Enquiries-14  
Karnataka Lokayukta  
Bangalore.